# CENTRAL ADMINISTRATIVE TRIBUNAL, ALLAHABAD BENCH, ALLAHABAD

Allahabad, this the 31th day of August, 2018

Present:

## Hon'ble Mr. Rakesh Sagar Jain - Member (J)

Original Application No. 330/801 OF 2018 (U/S 19, Administrative Tribunals Act, 1985)

Shri S. R. Tiwari, S/o Sri Ram Murat Tiwari,

R/o Village Chhateri Manapur,

Post - Kachhawa Road,

Retired as Sub-Post Master from Jakhani – Post Office, under suspension Distt. Varanasi.

.By Advocates – Shri R. K. Upadhyay

#### VERSUS

- 1. The Union of India through its Secretary (Min of the Communication, Dak Bhawan, Sansad Marg, New Delhi.
- 2. The Chief Post Master General U.P. Cercal Lucknow.
- 3. The Post Master General, Varanasi Region Varanasi, U.P.
- 4. The Superintendent of Post Offices, Varanasi West Division Varanasi PIN No. 221002.

.....Respondents.

By Advocate : Shri L. P. Tiwari

#### ORDER

### By Hon'ble Mr. Rakesh Sagar Jain, J.M.:

Heard Shri R. K. Upadhyay, learned counsel for the applicant and Shri L. P. Tiwari, learned counsel for the respondents.

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2. Learned counsel for the applicant submitted that his grievance

may be redressed if a direction is given to the respondents to

consider and decide the representation of the applicant within a

stipulated period of time. Learned counsel for the respondents has no

objection if such direction is given.

3. In view of the limited prayer made by the counsel for the

applicant but without commenting anything on the merits of the case,

the O.A. is disposed of with direction to respondent No.3/competent

authority to decide the representation of the applicant by passing a

reasoned and speaking order within a period of three months from the

date of receipt of certified copy of this order.

4. Accordingly O.A. is disposed of. No order as to costs.

(RAKESH SAGAR JAIN) MEMBER (J)

Shashi